

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-205/2013/5225/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dhruvad Kashyap Das,
Presiding Officer,
Industrial Tribunal, Dibrugarh.

Dated Guwahati the ¹⁴ June, 2024.

Sub: **Earned leave.**

Ref:- No. ITD.01/2024/502 dated 12.06.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for six days from 24.06.2024 to 29.06.2024** (prefixing 22.06.2024 & 23.06.2024; suffixing 30.06.2024) **along with station leave permission, from the evening of 21.06.2024 till the morning of 01.07.2024.** Further, you are to hand over charge to the District and Sessions Judge, Dibrugarh, and in her absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

sdt

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-205/2013/5226-5228/A, dated , 14-06-2024

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the leave application is enclosed herewith).
2. The District & Sessions Judge, Dibrugarh.
3. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)